



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Jammu, the 9th January, 2019

SRO 18 :-Whereas, on 18.12.2017, Police Station, Hajin on a specific information apprehended the accused person namely; Rayees Ahmad Baba S/o Mohd Muzaffer Baba R/o Shah Mohalla Asham, during naka checking at Asham who was found to be working with LeT outfit. The said accused had kept the arms/ammunition in the collective possession of another person namely; Azhar-ud-din Parray S/o Ab. Rehman Parray R/o Chandergeer. Further the duo were supplying illegal arms/ammunition to the militants of LeT outfit and were also providing support to the militant's active in the area; and

2. Whereas, in this connection, a case FIR No.78/2017 U/S 7/25 I.A Act, 16,18,20,39 UAPA in Police Station, Hajin, was registered and investigation taken up;and

3. Whereas, during the course of investigation, investigating officer proceeded on spot, recorded the statement of witnesses, prepared a site plan and recovery memo. The accused further admitted that one more person namely; Azhar-ud-din Parray S/o Ab Rehman Parray R/o Chandergeer is also working as OGW with LeT outfit and has dumped some arms/ammunition in the cowshed of Ab. Rehman Parray S/o Manawar Parray R/o Chandergeer, which were later recovered on his disclosure.

4. Whereas, as per the recovery of arms/ammunition from the possession of the accused persons and the statements of witnesses, prima facie case is made out for the commission of offences u/s 16,18,20, and 39 ULA(P) Act, 1967, against the accused persons namely Rayees Ahmad Baba S/o Mohd Muzaffar Baba R/o Shah Mohalla Asham and Azhar-ud-din Parray S/o Ab. Rehman Parray R/o Chandergeer Hajin;and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for

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accord of sanction for launching prosecution against the accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against following accused persons for the commission of offences punishable u/s 16,18,20 & 39 of UAPA arising out of FIR No. 78/2017 of Police Station, Hajin, namely:-

1. Rayees Ahmad Baba S/O Mohd Muzaffer Baba R/O Shah Mohalla, Asham.
2. Azhar-ud-din Parray S/O Ab. Rahman Parray R/O Chandergeer, Hajin.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

No. Home/Pros/ 63/2018

Dated: 09.01.2019

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-44/S/2018/65236-39 dated 28.09.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department